

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2631 of 1997

New Delhi, dated this the 29th July, 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

S/Shri

1. Brij Bhushan, ^(X)
S/o Shri ~~L.C. Sharma~~ Bal Chand Sharma

2. Rajeshwar
S/o Shri Jaipal Singh

3. Raj Bal
S/o Shri Ram Chander

4. Jahir Abash
S/o Shri Babu Khan

5. Naresh Kumar
S/o SShri Man Singh

6. Chand Singh
S/o Shri Suraj Mal Singh

7. Mahabir Parshad,
S/o Shri Bharma Nand

8. Chedi Ram,
S/oShri Bhikan

9. Ranbir
S/o Shri Ram Chander

10. Mansha Ram,
S/o Shri Chet Ram. APPLICANTS

(By Advocate: Shri V.P. Sharma)

Versus

1. Union of India through the
Secretary,
Ministry of Defence,
New Delhi.

2. The Director General,
Ordnance Factories Board,
10-A Auckland Road,
Calcutta.

3. The General Manager,
Ordnance Factory, Muradnagar,
Dist. Ghaziabad (U.P.) RESPONDENTS

(By Advocate: Shri VSR Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

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^(X)
corrected vide
Court.. order
dated 9-2-95

12/1/95

(9)

Heard both sides.

2. With the consent of both parties, this O.A. is disposed of with a direction to consider applicants' case in accordance with Paras 5 & 6 of the judgment dated 9.2.96 in O.A. No.2843/91 Kulbir Singh & Others Vs. UOI & Ors. which is stated to ^{be on} ~~have~~ all fours with the present case. No costs.

Anfolige
(S.R. ADIGE)
Vice Chairman (A)

<GK>
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